

(c) details of the work proposed to be completed by the end of March, 1978?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Out of the 16.45 km. length of line from Dum Dum to Tollyganj, contracts have been awarded for a length of 6.71 kms. for the civil engineering structural work in different sections. The progress in different sections is as follows:

Section 1 (0.93 km. near Dum Dum): This is an elevated section and construction has been completed.

Section 2 (0.922 km. between Dum Dum and Belgachia): 30 per cent of work completed.

Section 3A (0.360 km. Belgachia station): 294 metres length of diaphragm wall completed.

Section 4A (0.200 km. in Chitpur Yard): Work has been started.

Section 10 (0.737 km. for Esplanade and Park Street Stations in the Maidan): 345 metres length of diaphragm wall completed.

Section 11 (0.83 km. in Maidan): 17 per cent of work completed.

Section 12 (0.89 km. for Maidan station and approaches): 35 per cent of work completed.

Section 15B (0.307 km. along Shyama Prasad Mukherjee Road): Contract awarded and work about to start.

Section 16A (0.215 kms. along Shyama Prasad Mukherjee Road): Contract awarded Preliminary work started.

Section 16B (0.06 km. under Budge Budge Branch road under bridge): Diaphragm wall work started.

Section 17A (0.84 km. along Deshpriya Sasmal Road): Contract just awarded:

Section 17B (0.425 km. near Tollyganj Club): Progress 50 per cent.

(b) Total amount spent upto September 1977 is Rs. 29.56 crores and percentage of work completed 11.5.

(c) Approximately 13 per cent overall progress is expected to be achieved upto March 1978.

Connection of Sealdah with Hasnabad Station

399. **SHRI M. A. HANNAN ALHAJ:** Will the Minister of RAILWAYS be pleased to state:

(a) whether any techno-economic survey has been undertaken for connecting Sealdah and Hasnabad stations by E.M.U. train; and

(b) if so, details of the techno-economic survey and action taken up-to-date?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No.

(b) Does not arise!

Proposal to change Election Laws

400. **SHRI KANWAR LAL GUPTA:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it a fact that Government wants to change the Election Laws at the earliest;

(b) if so, on what specific issues the Government intends to change the aforesaid law;

(c) whether Government propose to bring some legislation in the current Parliament session; and

(d) what is the reaction of Government Tarkunde Report and on the suggestions made by the Chief Electoral Officers' Conference, held recently in Nainital?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NAR SINGH YADAV): (a) to (c). Various proposals for electoral reforms to make the election machinery more effective are under consideration and it may take some time for Government to arrive at decisions thereon.

(d) The recommendations contained in the Tarkunde Committee Report and the proposals received from the Election Commission on the basis of the discussions at the Chief Electoral Officers Conference held recently at Nainital, will be examined along with the other proposals for electoral reforms.

12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER CALTEX [ACQUISITION OF SHARES OF CALTEX OIL REFINING (INDIA) LIMITED AND OF THE UNDERTAKINGS IN INDIA OF CALTEX (INDIA) LIMITED] ACT, 1977, REPORT OF PIPELINES INQUIRY COMMISSION (AUGUST, 1975) AND NOTIFICATION UNDER OIL AND NATURAL GAS COMMISSION Act, 1959.

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table—

(1) A copy of the Caltex [Acquisition of Shares of Caltex Oil Refining (India) Limited and of the Undertakings in India of Caltex (India) Limited] (Administration of Funds) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 633(E) in Gazette of India dated the 7th October, 1977 under sub-section (2) of section 23 of the Caltex (Acquisition of Shares of Caltex Oil Refining (India) Limited and of the Undertakings in India of Caltex (India) Limited) Act, 1977. [Placed in Library. See No. LT-1024/77.]

(2) A copy of the Report (Hindi versions)* of the pipelines Inquiry Commission (August, 1975), under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952. [Placed in Library. See No. LT-1025/77.]

(3) A copy of the Oil and Natural Gas Commission (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 659(E) in Gazette of India dated the 29th October, 1977, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-1026/77.]

DRAFT NOTIFICATIONS UNDER COMPANIES ACT.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table a copy each of the following Draft Notifications (Hindi and English versions) under sub-section (2) of section 620 of the Companies Act, 1956:—

(1) Notification No. 20/4/76-IGC to be issued under sub-section (1) of section 620 of the Companies Act, 1956 making certain amendment to Notification No. S.R.O. 355 dated the 17th January, 1957.

(2) Notification No. 15/14/74-IGC regarding non-application of section 295(i) of the Companies Act, 1956 to Government Companies, to be issued under sub-section (1) of section 620 of the said Act. [Placed in Library. See No. LT-1027/77.]

NOTIFICATION UNDER RAILWAY PROTECTION FORCE ACT

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I beg to lay on the Table a copy of the Railway Protection Force (Amendment)

*English version of the Report was laid on the Table on 8th March, 1976.